

the Fourth Plan would be higher than at present.

#### PRODUCTION OF COTTON IN THE COUNTRY

859. SHRI CHITTA BASU :  
SHRI PRANAB KUMAR MUKHERJEE :

Will the Minister of FOREIGN TRADE/  
विदेश व्यापार मंत्री be pleased to state :

(a) the quantum of cotton produced and imported during the current year;

(b) the cotton requirements of the country ;

(c) the foreign exchange needed for the import of cotton ; and

(d) the amount allocated for the improvement of cotton cultivation during the Fourth Five Year Plan ?

THE DEPUTY MINISTER IN THE  
MINISTRY OF FOREIGN TRADE/विदेश व्यापार मंत्रालय में उप-मंत्री (SHRI A. C. GEORGE) :

(a) Cotton Produced  
5150 lakh bales  
Cotton to be imported :  
1055 lakh bales

(b) Around 68 lakh bales.

(c) Rs. 130 crores.

(d) Central Government has allocated  
Rs. 5-10 crores.

#### JUTE CORPORATION

860. SHRI PRANAB KUMAR MUKHERJEE : Will the Minister of FOREIGN TRADE/विदेश व्यापार मंत्री be pleased to state :

(a) whether jute Corporation of India has started functioning recently ; and

(b) if so, what are the details thereof ?

THE DEPUTY MINISTER IN THE  
MINISTRY OF FOREIGN TRADE/विदेश व्यापार मंत्रालय में उप-मंत्री (SHRI A. C. GEORGE) : (a) The Jute Corporation has been registered at Calcutta on the 2nd April, 1971. It has not yet started functioning.

(b) Does not arise.

#### IMPORT OF COTTON

861. SHRI K.L.N. PRASAD :  
SHRI DEVDATT PURI :

Will the Minister of FOREIGN TRADE/  
विदेश व्यापार मंत्री be pleased to state :

(a) whether it is a fact that Government have received the report of the Textile Development Council in which it is stated that India will have to import about Rs. 230 crores worth of cotton and man-made fibre yarn this year ;

(b) if so, the reaction of Government thereto ; and

(c) what are the other features of the report ?

THE DEPUTY MINISTER IN THE  
MINISTRY OF FOREIGN TRADE/विदेश व्यापार मंत्रालय में उप-मंत्री (SHRI A. C. GEORGE) : (a) to (c) Government is not aware of the existence of any such body, official or non-Official. Nor has any such report been received.

#### RECOMMENDATIONS OF THE BHABHA COMMITTEE ON ELECTRONICS

862. SHRI KRISHAN KANT :  
SHRI ARJUN ARORA :  
DR. SALIG RAM : SHRI  
R. P. SINHA :

Will the PRIME MINISTER/प्रधानमंत्री be pleased to state :

(a) the progress made in the implementation of the recommendations of the Bhabha Committee on Electronics ;

(b) whether Government propose to prepare a new plan for electronics and if so, the details thereof ?

THE MINISTER OF STATE IN THE  
DEPARTMENT OF ELECTRONICS/  
इलेक्ट्रॉनिक्स विभाग में राज्य मंत्री (SHRI K. C. PANT) : (a) and (b) The Bhabha Committee report was submitted in 1966; its recommendations were accepted

in toto by the Government. The production of electronic items, both equipment and components, which was Rs. 305 crores in 1964-65 has risen to Rs. 175 crores in 1970-71. This may be compared to the Bhabha Committee's target of Rs. 384 crores for being achieved in 1975. The National Conference on Electronics held in Bombay in March last year noted that there was large growth in consumer electronics but shortfalls in the defence and communication fields.

Realising the need for faster development of electronics in the country, so as to achieve self-reliance and self-sufficiency in the shortest possible manner, Government have set up the Electronics Commission with full executive and financial powers. The Commission will review the entire field of electronics with regard to research, development and industrial operations, formulate policy in this field and direct the implementation of all measures both promotional and regulatory, on sound technical and economic principles.

The Electronics Commission, in accordance with its above mandate is undertaking the preparation of a new programme for development of electronics in all its aspects.

#### VIEWS OF FICCI ON STATE TRADING

863. SHRI K.L.N. PRASAD : Will the Minister of FOREIGN TRADE/बाह्य व्यापार मंत्री be pleased to state whether it is a fact that the Federation of Indian Chamber of Commerce and Industry at its annual session held on April 10, 1971, urged the Government to reassess the social cost and social benefit of state trading; and if so, the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE/बाह्य व्यापार मंत्रालय में उप-मंत्री (SHRI A. C. GEORGE) : Government have seen a resolution of the Federation on the lines indicated by the Hon'ble Member. The policy of increasing progressively the role of State Agencies in

the import-export trade of the country was adopted after careful evaluation of the social costs and social benefits of State Trading and Government do not see any need to reconsider the matter.

#### CONVERSION OF DELHI TRANSPORT UNDERTAKING INTO ROAD TRANSPORT CORPORATION

864. SHRI R. P. KHAITAN : Will the Minister of HOME AFFAIRS "TC mi be pleased to state :

(a) whether there is any proposal under Government's consideration to convert the Delhi Transport Undertaking into a Road Transport Corporation ; and

(b) if so, the details thereof and the time by when the proposal is likely to be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS/गृह मंत्रालय में राज्य मंत्री (SHRI K.C. PANT) : (a) and (b) The question of the future set up of Delhi in connection with the recommendation of the A.R.C. is under detailed examination of the Government. The future shape of the Delhi Transport Undertaking along with other statutory undertakings is also a matter under examination in that connection. It will take some time to finalise the details. It is not possible to indicate the time by which the implementation process will start.

#### DADRA AND NAGAR HAVELI EMPLOYEES

865. SHRI SUNDAR MANI PATEL : SHRI LOKANATH MISRA :

Will the Minister of HOME AFFAIRS "TC mi be pleased to state :

(a) whether it is a fact that the ex-Portuguese employees of Dadra and Nagar Haveli who were transferred to Goa after liberation have been paid revised Portuguese scales of pay from 1956 whereas their counterparts in Dadra and Nagar Haveli have been paid the revised scales only from 1969; and

(b) if so, what are the reasons for this discrimination ?